

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S B R KOHLI BUILD TECH PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	B R Kohli Build Tech Private Limited
2.	Date of incorporation of corporate debtor	18/01/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2002PTC113868
5.	Address of the registered office and principal office (if any) of corporate debtor	1) Registered Office: T-5, KOHLI PLAZA, PLOT NO. 5, LSC CU BLOCK, PITAM PURA, DELHI-110088. 2) Avalon Rangoli Bhiwadi, Alwar Bypass Road, Bhiwadi
6.	Insolvency commencement date in respect of corporate debtor	Order dated 14 th Jan'2020 (Amended order communicated on 03 rd Feb'2020)
7.	Estimated date of closure of insolvency resolution process	12/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jyoti Ranjan Tarafdar and IBB/IPA-001/IP-P01000/2017-2018/11647
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	91, Siddhartha Enclave, Near Ashram Chowk, New Delhi-110014 Email: IP.JYOTIRANJAN@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	91, Siddhartha Enclave, Near Ashram Chowk, New Delhi-110014 Email: brkohlibtcirp@gmail.com
11.	Last date for submission of claims	17/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Not Applicable

Notice is hereby given that the National Company Law Tribunal Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. **B R Kohli Build Tech Private Limited** on Tuesday, 14th Jan'2020. (Amended order communicated on 03rd Feb'2020)

- 1) The creditors of **M/s. B R Kohli Build Tech Private Limited** are hereby called upon to submit their claims with proof on or before Monday, 17th Feb'2020 to the interim resolution professional at the address mentioned against entry No. 10.
- 2) The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in column 14.
- 3) Submission of false or misleading proofs of claim shall attract penalties.

Dated: 04th Feb'2020
Place: New Delhi

Sd/- 
Jyoti Ranjan Tarafdar
Name and Signature of Interim Resolution Professional
Registration No: IBB/IPA-001/IP-P01000/2017-18/11647